


HIGH COURT OF CHHATTISGARH AT BILASPUR

NOTICE

No. 6422 /Reg (J.)/2016

Bilaspur, dated 03/08/2016

As directed, all those Single Bench cases of Final Hearing, (which are not assigned to any of the Single Bench in the current Roster) in which the accused persons/appellants have undergone more than 50% of the sentence imposed, shall be listed before Single Bench-V and VI on priority basis, at the top of the cause list under the heading "**Accused have undergone more than 50% of the sentence**".


03.8.16
(Ramashankar Prasad)
Registrar (Judicial)